

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 102

CP (IB) No. 163(CH)2024

**IN THE MATTER OF:**

Shashi Prabha Harjai

...Petitioner

Vs.

HDFC Bank Ltd.

...Respondent

**Under Section:** 94(1), IBC 2016

**Order delivered on 16.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner: Mr. Aditya Srinivasan, Advocate  
Mr. Mohit Sharma, Advocate

**ORDER**

It is stated by Ld. Counsel for the petitioner that he has already submitted the note on the point of limitation in CP (IB) No. 164(CH)2024 vide Diary No. 01765/1 dated 02.07.2024. The same be read in the present petition as well because these petitions are related to husband and wife. Ld. Counsel for the petitioner is directed to file separate application in CP (IB) No. 163(CH)2024 to place on record the documents. Let the matter be listed on 08.08.2024.

Sd/-

**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti